

A 2
1

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Original Application No: 699 of 1994

Smt. Vidya Devi Applicant.

Versus

Union of India & ors. Respondents.

Hon'ble Mr. T.L.Verma, Member-J

Heard Shri Rakesh Verma learned counsel
for the applicant on admission.

2. Husband of the applicant was working
as C.C.C./S.L.N. at Lucknow under the General
Manager, Northern Railway. He retired from service
w.e.f. 30.6.1976. Before his retiral benefits could
be ~~processed~~ ^{finalised} he died on 4.2.1989. It is stated that
the appropriate authority has passed the amount
of D.C.R. gratuity at Rs. 7,980/- and forwarded
the pay order No. 479739 dated 3.6.1991 to Senior
Divisional Accounts Officer, Lucknow for taking
necessary action for audit and early payment of the
same to the applicant. The applicant, however,
had been paid only a sum of Rs. 6,153/-.

~~application has to be filed for 2nd~~


This application has been filed for
issuing a direction to the respondents to make
payment of the balance amount of D.C.R. gratuity
passed by the Divisional Office.

Contd....2/-

::2::

A2
2

3. In the facts and circumstances of the case, I am of the view that a direction to the respondents to consider the representation, if any, ^{in their behalf and disposed of the same} filed, ^{before} within a period of 3 months will suffice. Accordingly, the respondents are directed to dispose of the representation filed by the applicant to make payment of the balance amount by reasoned and speaking order within a 3 months from the date of service of this order. This application is disposed of with the above direction at the admission stage.


Member-J

Allahabad Dated: 18.5.1994

/jw/